

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

Original Application No. 290/00040/14

Jodhpur, this the 5th day of April, 2016

CORAM

**Hon'ble Dr. K.B.Suresh, Judicial Member
Hon'ble Ms Praveen Mahajan, Admn. Member**

P.D. Meena S/o Late Shri Ramdev Meena, Aged about 35 years, b/c Meena (ST), R/o – Back to Malria Office, Ratangarh, District-Churu (Office Address :- working as Postal Assistant at Ratangarh Post Office)

.....Applicant

By Advocate: Mr S.P. Singh

Versus

1. Union of India through the Secretary, Government of India, Ministry of Communication, Department of Post, Dak Tar Bhawan, New Delhi.
2. The Chief Post Master General, Rajasthan Circle, Jaipur-302007.
3. The Post Master General, Western Region, Jodhpur.
4. Director Accounts, Postal, Jaipur-14.
5. Superintendent of Post Offices, Churu Division, Churu.
6. Superintendent of Post Offices, Bikaner Division, Bikaner.

.....Respondents

By Advocate : Mr K.S. Yadav.

ORDER (Oral)

Per Dr K.B. Suresh

Heard.

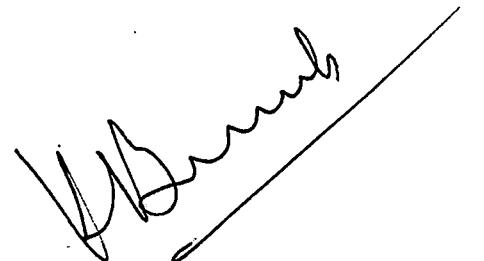
2. The applicant was appointed on 17.09.2005 as a Postman

20.12.2010 and the applicant would say that his Grade Pay ought to have been Rs 2000/- but had been incorrectly given as Rs 1900/- only. Even though he is one grade higher to the Postman, he is getting a pay of Rs 7880/- which is patently an anomaly.

3. The Ld. Counsel for respondents could not explain whether any special allowance is attached to the post of Postman for being eligible for more pay. In this matter the respondents would say that the grade pay of Rs 2000/- is already been granted but the question remains then how can a Postal Assistant draw less pay than Postman, the respondents need to examine and pass an appropriate order especially as the applicant is senior in service as well.

4. Therefore, we remit the matter back to the respondents so that they may correct the anomaly and pass a speaking order. We also reserve the right of the applicant to challenge the order again if the order is against the applicant and appropriate speaking order may be passed within 01 month next. OA allowed to this extent. No costs.


[Praveen Mahajan]
Administrative Member


[Dr. K.B. Suresh]
Judicial Member